

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

C.P. No.343/2005 In  
O.A. NO.1961/2003

New Delhi this the 12<sup>th</sup> day of December, 2005

Hon'ble Shri V.K. Majotra, Vice Chairman (A)  
Hon'ble Shri Mukesh Kumar Gupta, Member (J)

Shri B. Sharma,  
Retired Sr. Section Engineer (RS),  
Northern Railway,  
Loco Shed, Delhi.  
R/o House No.82, Badli Extn.  
Badli, Delhi-110 042.

-Applicant

(By Advocate: Shri Anand Singh, proxy  
for Shri Amit Anand)

Versus

Union of India : through

1. Shri V.N. Mathur,  
General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.
2. Shri (Dr.) D. Sharma,  
Chief Medical Director,  
Northern Railway,  
Baroda House, New Delhi.
3. Shri P.K. Goyal,  
Divisional Railway Manager,  
Northern Railway, D.R.M., Office,  
Chelmsford Road,  
New Delhi.

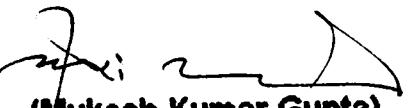
-Respondents

(By Advocate: Shri Satpal Singh and  
Shri Rajeev Bansal, proxy for  
Shri T.C. Gupta)

ORDER (Oral)

Hon'ble Shri V.K. Majotra, Vice Chairman (A)

Respondents have by way of an affidavit submitted that applicant has been paid an amount of Rs.1,93,000/- by a cheque dated 5.12.2005. As such, Tribunal's directions have been complied with. C.P. is dropped and notices to the respondents are discharged.

  
(Mukesh Kumar Gupta)  
Member (J)

  
(V.K. Majotra)  
Vice Chairman (A)

CC.